

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 104
80/252/ND/2020**

IN THE MATTER OF:

Income Tax Officer Ward 20(3), New Delhi

...PETITIONER

Vs.

ROC, Delhi & Ors (M/s. RCS Property Pvt. Ltd.)

...RESPONDENT

Section

Under Section 252

Order delivered on 06.01.2020

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor/F.C. :

For the I.T. Department

:Ms. Easha Kadian, St. Counsel

For the Respondent/ Corporate-debtor :

ORDER

Heard the submissions made by the proxy counsel for the Income Tax Department. Proxy counsel for the Income Tax Department directed to verify and file affidavit of service regarding service of notice to all the respondents. Post the matter to 28.01.2020.

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**